

Dr. L. M. Singhvi: I am referring to the earlier committee, and I had asked whether the findings and recommendations of that committee had been implemented already or not. The answer given by the hon. Minister is not at all satisfactory.

Shri T. N. Singh: I shall have to find out about it; I shall require notice.

Shri T. N. Singh: May I know whether Government have any evidence with them that the ancillaries in this country are too highly priced and that this factor adds to the cost of the end-product, and whether this is also covered by the terms of reference of the proposed new committee?

Shri T. N. Singh: This charge of the price being high is being made by the main producers against the ancillary units, and by the ancillary producers against the main producers, and this has been going on. That is why we are making an enquiry into the cost structure of these things.

Dr. Sarojini Mahishi: May I know the terms of reference of the committee and how long they will take to submit their report?

Shri T. N. Singh: It is not a committee. We have appointed certain cost accountants to go into each individual case of the ancillary parts.

Shri Shivaji Rao S. Deshmukh: May I know the basis of the Government's present pricing policy for automobiles, and whether it is based on the ancillary prices in the countries of origin of the imports or whether it is based on the open market prices in India?

Shri T. N. Singh: The main question relates only to ancillaries produced for vehicles.

Mr. Speaker: That is too general a question.

Foreign Collaboration

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*1233. { **Shri Onkar Lal Berwa:**
Shri Indrajit Gupta:

Will the Minister of **Industry and Supply** be pleased to state:

(a) whether any letters of intent have been issued to foreign businessmen desirous of entering into collaboration agreements with the Indian nationals from December, 1964 to date;

(b) if so, the particulars of the foreign parties concerned; and

(c) the field in which collaboration is being sought by them?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) to (c). Since December, 1964 letters of preliminary approval have been issued direct to a foreign party in respect of two cases only.

2. The foreign parties concerned are (1) Mr. J. R. Joyce of M/s. Organon Laboratories Ltd., London and (2) M/s. Stein Atkinson Stordy Ltd., U.K. The former scheme is for the setting up of a new undertaking in India for the manufacture of intermediates and non-steroids, while the latter is for the setting up of a new industrial undertaking at Calcutta for the manufacture of various types of industrial furnaces. The investment in fixed assets in the second scheme is less than Rs. 25 lakhs.

श्री ओंकार लाल बेरवा : मैं यह जानना चाहता हूँ कि किन किन देशों से इस तरह के समाचार प्राप्त हुए हैं और इन दो पार्टियों को किस आधार पर चुना गया है।

उद्योग तथा संभरण मंत्रालय में भारी इंजीनियरिंग तथा उद्योग मंत्री (श्री त्रि० ना० सिंह): यह तो पहले ही इस हाउस में, ग्रीक बाहर भी, बनाया जा चुका है कि बाहर के लोगों को भी लैटज्ज आफ इन्टेन्ट दिये जा सकते हैं लेकिन ल.इंग्स केवल इंडियन कम्पनी को ही दिया जायेगा। मैंने अपने मंत्रालय की डिबेट का जवाब देते हुए इस हाउस में बताया था कि पहले भी ऐसा होता था और पहले तो ज्यादा केसिज हुए हैं, जब कि इस साल केवल दो केसेज हुए हैं।

श्री श्रीकार लाल बेरवा : इस आशय-पत्र की शर्तें क्या हैं, जिस के अनुसार वे भारत के नागरिकों के साथ व्यापार करने को तैयार हैं ?

श्री त्रि० ना० सिंह : लैटर आफ इन्टेन्ट की शर्तें यह रहती हैं कि वह उद्योग हमारे अनुसार हो, हम मन्जूर करें कि ऐसा उद्योग चलाया जा सकता है। इंडियन कम्पनी के साथ फ़ारिन फर्म की डीटेलज्ज आफ टर्म्ज्ज तो बाद में तय की जा सकती हैं। इस वक्त खाली मोटे तौर पर आशय की सूचना दी जाती है।

Shrimati Ramdulari Sinha: Would Government like collaboration with foreigners in state undertakings also?

If yes, under what conditions? If not, why not?

Shri T. N. Singh: We have no blanket rule against it. As a matter of fact, there are certain cases where we have collaboration with private parties. The Oil India, Assam, is one of them. So is the Gunmia factory. There have been such cases. Decision is taken in all these cases on merits.

Shri P. R. Chakraverti: Have Government fixed any norms under which agreements are to be arrived at? If so, what are they?

Shri Bibudhendra Misra: They have stated that the final proposal should

come within six months. It has been made clear to them that arrangements for the import of machinery and issue of capital should be settled to the satisfaction of Government; the proposed undertaking should organise scientific cultivation of the roots in the country from which they would prepare the intermediaries; production should start strictly from locally available roots. These are some of the conditions.

Shri P. Venkatasubbaiah: Are any foreign offers of collaboration with Indian businessmen being routed by the Government of India and only after their acceptance the agreements are entered into; or can they independently do it?

Shri Bibudhendra Misra: All the collaboration agreements are subject to the scrutiny of the Ministry concerned.

Shri Bhagwat Jha Azad: Are these letters of intent, which have lately become very famous with the Government of India, given to these foreign collaborators before asking the Indian public houses—this is what Shri T. T. Krishnamachari called them, public houses of India—whether they would be able to do it themselves wholly or they are not asked beforehand?

Shri T. N. Singh: The system of letter of intent was introduced because it was felt that there were certain persons who were trying to get all the licences. In order to broaden the Indian parties and ensure better selection, it was thought that it might be decided later as to which Indian party would get the real licence.

Shri Bhagwat Jha Azad: Broadbasing will be in India or abroad?

Shri T. N. Singh: In India. *